Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3366 - JK (LD) of 2025 03 24 -DATED:-

Sanction is hereby accorded to the appointment of Mr. Mohd Imran Naik, Deputy Secretary, Social Welfare Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated:-24.03.2025

No:- LAW-OIC/03/2025

Copy to the:-

- Learned Advocate General, J&K.
- Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Commissioner/Secretary to Government, Social Welfare Department,
- Director Litigation, Srinagar/ Jammu. 7.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer

Annexure to the Government Order No. 3366 - JK(LD) of 2025 dated 24.03.2025.

Title of the case
113 (2011 titled Meenakshi Jasrotia V/s State
S) 336/2023 in SWP 1136/2011 titled Meenakshi Jasrotia V/s State
K and Ors. No. 444/2025 titled Pratibha Thakur and others V/S UT of J&K
thers.

Regardes son